

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 77 of 2012 &**  
**IA Nos.151 & 152 of 2012**

**Dated : 26<sup>th</sup> April, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Dwarikesh Sugar Industries Ltd. .... Appellant (s)**

**Versus**

**Executive Engineer Electricity Transmission**  
**Division UPPTCL & Ors. ...Respondent (s)**

**Counsel for the Appellant(s):** Mr. Buddy A. Ranganadhan &  
Ms. Richa Bharadwaja

**ORDER**

**Admit** the Appeal and I.A. No. 151/12. Issue notice to the Respondents in Appeal as well as in I.A. No. 151/12 returnable on 04.05.2012. Dasti service is permitted.

Since the learned counsel for the Appellant insists for the interim relief prayer, post the I.A. No. 151 of 2012 (Appl. for Stay) for hearing on **07.05.2012**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/mk**